Central Administrative Tribunal
Principal Bench, New Delhi

OA No.2406/2018

This the 22nd day of May, 2019

Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N.Singh, Member (J)

Narottam Kumar
S/o Ram Prakash Singh
Aged about 25 yrs.
R/o D-45/A, 3rd Floor
Shiv Nanadan
Ganesh Nagar
East Delhi-92. ... Applicants

(By Advocate: Mr. Ashutosh Thakur)

VERSUS

1. Union of India through
   Its Secretary
   Department of Personnel & Training
   Ministry of Personnel, Public Grievance & Pension
   North Block
   New Delhi – 110 001.

2. Staff Selection Commission
   Through its Chairman (Head Quarter)
   Block No.12, CGO Complex
   Lodhi Road
   New Delhi – 110 504.

3. Staff Selection Commission (Northern Region)
   Through its Regional Director
   Block No.12, CGO Complex
   Lodhi Road
   New Delhi – 110 504.

...Respondents

(By Advocate: Mr. S.K. Tripathi for Mr. Gyanendra Singh)

O R D E R (Oral)

Mr. R.N.Singh :

Heard Mr. Ashutosh Thakur, learned counsel appearing for applicant and Mr. S.K. Tripathi appearing as proxy for Mr. Gyanendra Singh, learned counsel for respondents.

2. At the outset, learned counsel for applicant has fairly submitted that the issue involved in the present OA has already been adjudicated by this Tribunal vide judgment dated 19.12.2018 in OA No. 2991/2018 titled **Sonu Kumar** Vs. **Union of India & Ors**. The operative portion of the aforesaid order dated 19.12.2018 reads as under :

> "5. We have perused the essential qualifications required for the said post as per the advertisement. The advertisement clearly states that English and Hindi should have been studied by the candidate in all the three years as main subject. As the said condition regarding the qualification for the said post is applicable to all the candidates, the applicant cannot contend that he has been discriminated or there is any arbitrariness on the part of the respondents. It is also noted that in case if this application is allowed it may amount to discrimination against those candidates who have also passed B.A. (Hons) but as they had not studied Hindi & English for all the three years had not applied for the post. In the Circumstances, OA is devoid of merit.
>
> 6. Accordingly OA is dismissed. No order as to costs."

3. In view of above, the present OA is dismissed. No costs.

(R.N.Singh)
Member (J)

(A.K.Bishnoi)
Member(A)

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